

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 450 of 2020

IN THE MATTER OF:

**Government of India
Through office of the Deputy Commissioner
GST & Central Excise, Balasore Division** **...Appellant**

Versus

**Mr. Bhuvan Madan, Resolution Professional of
Ferro Alloys Corporation Ltd. & Ors.** **...Respondents**

Present:

For Appellant : **Mr. Prasenjeet Mohapatra, Advocate**

For Respondents : **Ms. Misha, Mr. Abhinav Vasisht, Ms. Charu Bansal
and Mr. Saurav Panda, Advocates for R-1
Ms. Varsha Banerjee, Advocate for R-2
Mr. Diwakar Maheshwari, Advocate for R-3**

ORDER
(Through Virtual Mode)

24.07.2020 Reply filed by Respondent Nos. 1 and 3 is taken on record.

Ms. Varsha Banerjee, learned counsel for Respondent No. 2 does not intend to file reply.

Learned counsel for the Appellant seeks and is allowed three weeks' time to file rejoinder.

List the appeal 'for Admission (After Notice)' on **27th August, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**